## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH, MUMBAI

TCP.440/ I & BP/NCLT/MB/MAH/2017

## BEFORE THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

In the matter of High Court, Bombay Company Petition No.(L) 915 of 2016 AND And In the matter of TCP.440/ I & BP/NCLT/MB/MAH/2017

CORAM:

Present: M.K.SHRAWAT MEMBER(JUDICIAL)

Dewan Housing Finance Corporation Limited Having its Registered Office at Warden House, 2<sup>nd</sup> Floor, Sir P.M.Road, Fort, Mumbai, Maharashtra – 400 001

.....Applicant/ Petitioner

V/s

1. M/s. Siddhitch Homes Pvt. Ltd.

(CIN. U45200MH2007PTC 173151)

Reg. Office:

Unit No.14, 4th Floor, Sunshine Tower, Senapati Bapat Marg, Elphinstone(west), Mumbai, Maharashtra – 400 013.

**Mailing Office:** 

104 and 105, Apple Plaza, S.B.Marg, Behind Kohinoor Technical Institute, Dadar (west) Mumbai, Maharashtra – 400 062.

- 2. Mr. Neha Hemant Agarwal
- 3. Mr. Hemant Mohan Agrawal

1202-B, Bhavani Complex, Bhavani Shankar Road, Dadar(west), Mumbai, Maharashtra-400 028.

.....Respondent/s

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## Present on behalf of the parties:

1) Ms. Shivangi Bajoria, Advocate : .....Petitioner

Heard on: 18-04-2017 Order Pronounced on: 18-04-2017.

- 1. From the side of the Petitioner Learned Counsel Shivangi Bajoria appeared and placed on record in writing a Praecipe dated 17-04-2017 according to which it is stated a net amount was outstanding towards the claim; however stood squared-up as per following statement:-
  - "The applicant states that the loan account of the above mentioned Respondent/s is hereby closed and does not have any outstanding dues pending towards the Claimant."
- 2. Since the Petitioner suo moto is withdrawing on the reasons assigned hereinabove, therefore permitted to withdraw the Petition.
- 3. The Petition is dismissed as withdrawn and to be consigned to the Records.

Date: 18-04-2017.

M.K. SHRAWAT
MEMBER (JUDICIAL)